

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 23447/2023

(Arising out of impugned final judgment and order dated 08-02-2023  
in BA No. 4330/2021 passed by the High Court Of Delhi At New Delhi)

DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

RAMAN BHURARIA

Respondent(s)

( IA No.122287/2023-CONDONATION OF DELAY IN FILING )

Date : 24-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE SANJAY KAROLFor Petitioner(s) Mr. S.V. Raju, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Praneet Pranav, Adv.  
Mr. Zoheb Hussain, Adv.  
Mr. Annam Venkatesh, Adv.  
Ms. Sairica Raju, Adv.For Respondent(s) Ms. Megha Karnwal, AOR  
Mr. Arshdeep Singh Khurana, Adv.  
Mr. Harsh Mittal, Adv.UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

Issue notice, returnable on 03.10.2023.

Apart from the merits of the matter, we will be seriously  
considering the issue whether the condition 'd' for grant  
of bail can be a condition of bail.(INDU MARWAH)  
COURT MASTER (SH)(AVGV RAMU)  
COURT MASTER (NSH)